## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

Shillong, \_\_\_June, 2020

No. HCM.II/430/Pt/Estt./2013/\_\_\_\_: In exercise of the power conferred by subclause (15) of clause (C) under Rule 7 of the Rules of High Court of Meghalaya 2013 (chapter-II), the High Court of Meghalaya, in terms of the resolution adopted in the Full Court meeting held on 12<sup>th</sup> June, 2020, has been pleased to omit subclause (18) of clause (C) under Rule 7 of the Rules of the High Court of Meghalaya, 2013.

## REGISTRAR GENERAL

Memo. No.HCM.II/430/Pt/Estt./2013/1451A Dated, Shillong 19 June, 2020

Copy to:

- 1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya Shillong for his Lordship's information.
- The Private Secretary to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong for his Lordship's information.
- 3. The Private Secretary to Hon'ble Mr.Justice Hamarsan Singh Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's information.
- 4. The Private Secretary to Hon'ble Mr.Justice Wanlura Diengdoh, High Court of Meghalaya, Shillong for his Lordship's information.
- 5. The Advocate General, Government of Meghalaya, Shillong.
- 6. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department, Shillong.
- The District & Sessions Judge, Shillong/Jowai/Nongpoh/Tura/Nongstoin/Ampati/Williamnagar/ Mawkyrwat.
- 8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 9. The Joint Registrar(Listing), High Court of Meghalaya, Shillong.
- 10. The Director, Meghalaya State Judicial Academy, Shillong.
- 11. The Chief Librarian, High Court of Meghalaya, Shillong.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website
  - 13. The Assistant Solicitor, Government of India,
  - 14. The Director Printing & Stationery for immediate publication of the above notification in the Official Gazette.

15. Office file.

REGISTRAR GENERAL